HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MANIPUR

N O T I F I C A T I O N

Imphal, the 3rd November, 2026

It is hereby informed to all the Members of Bar & litigants that as per the calendar issued by the National Legal Services Authority (NALSA), the **"National Lok Adalat"** for the High Court of Manipur will be held on **12th December, 2026** covering on all subject matters as follows:

Pre-litigation:

1. All type of Civil and compoundable Criminal cases as permissible under the Act/Regulations.

Pending before the High Court of Manipur:

1. Criminal Compoundable Offences.
2. Plea Bargaining Cases.
3. NI Act cases under Section 138.
4. Bank Recovery cases.
5. Motor Accident Claim (MACT) cases.
6. Compoundable Traffic Challans.
7. Labour dispute cases.
8. Disputes related to Public Utility services such as Electricity & Water Bills cases etc. (excluding non-compoundable).
9. Matrimonial disputes (except divorce)/Family disputes.
10. Land Acquisition cases.
11. Services matters including pension cases
12. Revenue and other ancillary matters pending before High Court.
13. IPR matters/Consumers matters/ also matters pending before any other uasi-judicial authority.
14. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits etc).

The Ld. Bar Members and interested parties are requested to either mention before the respective Hon'ble Bench or to approach the Secretary, High Court Legal Services Committee (HCLSC) for listing any of their cases for settlement in the above stated **"National Lok Adalat"** on or before **30th November, 2026**.

Sd/-
(K.NIROJIT)
i/c Secretary
High Court Legal Services Committee
High Court of Manipur

No. HCM/LSC/Lok Adalat-8/ 1587 Imphal, the 3rd November, 2026

Copy to:-

1. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. The Advocate General, Government of Manipur.
5. The Chairman, Bar Council of Manipur.
6. The Registrar General, High Court of Manipur.
7. The Registrar (Judl.), High Court of Manipur.
8. The Member Secretary, MASLSA.
9. The Government Advocate, Government of Manipur.
10. The Deputy Solicitor General of India, High Court of Manipur.
11. The President, High Court Bar Association of Manipur.
12. The President, All Manipur Bar Association.
13. The System Analyst, High Court of Manipur.
    - for uploading the same to the official website of High Court of Manipur.
14. The Superintendent Bench, Judl. – I, Judl. – II & Judl. III, High Court of Manipur.
    - for identifying potential cases for listing before the National Lok Adalat.
15. Notice Board.
16. Guard file.

03/11/2026

i/c Secretary
High Court Legal Services Committee
High Court of Manipur